

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

3. IA 2098/2021 In C.P. (IB)/4289(MB)2018

CORAM: SHRI ASHOK KUMAR BORAH, HON'BLE MEMBER (J)
SHRI SHYAM BABU GAUTAM, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL HELD ON 27.09.2021**

NAME OF THE PARTIES: - Edelweiss Asset Reconstruction Company Limited
IN THE MATTER OF
Edelweiss Assets Reconstruction Co Ltd
V/s
Siddharth World Trade Pvt Ltd

Section: 7 and 60 (5) of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

IA 2098/2021:- Counsel, Mr. Nishit Dhruva appeared for the applicant. The present application has been filed on behalf of the Committee of Creditors under Sections 27 and 60 (5) of the Insolvency and Bankruptcy Code, 2016 read with rule 11 of the NCLT Rules, 2016 seeking direction from this Bench to allow the replacement of Mr. Sameer Kakar as a Resolution Professional (RP) of the Corporate Debtor company and to appoint **Mr. Shekhar Kumar Agrawal** as the new RP of the Corporate Debtor company.

Vide Notification dated 11.09.2021 bearing reference no. 18/15/2020-EO(SM.II), issued by the Ministry of Personnel, Public Grievances & Pensions, Department of Personnel & Training, Secretariat of the appointments Committee of the Cabinet, Government of India, the appointment of the said

Mr. Sameer Kakar has been approved for the post of Technical Member in the National Company Law Tribunal. In view of the above, we are releasing the said RP, Mr. Sameer Kakar to act as a RP in the present Company Petition bearing no. 4289/2018 with appointment of **Mr. Shekhar Kumar Agrawal** having registration number as IBBI/IPA-002/IP-N00883/2019-2020/12874 as the RP in the present company petition.

In view of the above, this Bench deems it fit and proper to appoint **Mr. Shekhar Kumar Agrawal** as the new RP. Hence, the present **IA bearing no. 2098/2021** is **allowed** and **disposed of**.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Sd/-
ASHOK KUMAR BORAH
Member (Judicial)